

ITEM NO.31

COURT NO.17

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32311/2024

(Arising out of impugned final judgment and order dated 04-03-2024 in WRIT-A No. 24172/2016 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BALIRAM SONKAR

Respondent(s)

(IA No.183003/2024-CONDONATION OF DELAY IN FILING and IA No.183006/2024-EXEMPTION FROM FILING O.T.)

Date : 27-08-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA**

**For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Aarohi Bhalla, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Learned counsel for the petitioner is granted liberty to place on record the corrected version of 'Annexure P-20' within a week from today.**
- 2. Relist the petition in the week commencing 17th September, 2024.**

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**